



2026:AHC:35012-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 2256 of 2026

Shakuntala Devi

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Chandra Kumar Rai
Counsel for Respondent(s)	:	G.A.

Court No. - 45

**HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:

"(i) issue a writ, order or direction in the nature of mandamus directing the respondent nos. 2 and 3 to conclude the fair and impartial investigation within stipulated period according with law in Case Crime No. 700 of 2025, under Sections 115(2), 351(2), 352, 333 of BNS, Police Station- Cantt., District- Varuna Commissionerate, Varuna, as well as taken action against the respondent nos. 4 to 10 in the interest of justice during the pendency of writ petition.

(ii) issue a writ, order or direction in the nature of mandamus directing the respondent no. 2 to transfer the investigation to other investigating officer or agency to fair and impartial investigation.

(iii) issue any suitable writ, order or direction which this Hon'ble Court may deem fit and proper under the circumstances of the case.

(iv) award the cost of the writ petition in favour of the petitioner."

3. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 17.12.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the Commissioner of Police, Commissionerate, Varanasi, highlighting her grievance and seeking fair and impartial investigation and if such an application is moved before the Commissioner of Police, Commissionerate, Varanasi, the Commissioner of Police, Commissionerate, Varanasi/respondent no. 2 shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid observation, the present petition stands disposed of.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 17, 2026

KU